

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

APPEAL No. 09/2013
(with IA No.17 & 18 of 2013)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No.25/2012-13 dated 29.10.2012 passed by the Airports Economic Regulatory Authority of India)

In the matter of :

M/s. Shell MRPL Aviation Fuels & Services Pvt. Ltd.
V/s.

...Appellant

AERA & Anr. (Indian Oil Skytanking Ltd.)

.... Respondents

APPEAL No. 10/2013
(with IA No.19 & 20 of 2013)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No.26/2012-13 dated 29.10.2012 passed by the Airports Economic Regulatory Authority of India)

In the matter of :

M/s. Shell MRPL Aviation Fuels & Services Pvt. Ltd.
V/s.

...Appellant

AERA & Anr. (Bharat Star Services Pvt. Ltd.)

.... Respondents

Appearances :

Mr. Divjyot Singh, Advocate for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem & Ms. Aditi Gupta, Advocates for AERA

Mr. Alok Kumar & Mr. Arun Kumar, Advocates for IOCL

Mr. Sanjay Upadhyay, Advocate for Bharat Star

ORDER
23rd August, 2013

List these matters for hearing on **26th September, 2013.**

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member